

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VICTOR BUILDWEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Victor Buildwel Private Limited
2.	Date of incorporation of corporate debtor	15/07/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC151000
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Address:</u> YC Co-Working Space, 3rd Floor, Plot No 94, Dwarka, Sector-13, Opposite Metro Station, Near Radisson Blu Hotel, N.S.I.T. Dwarka, South West Delhi, Delhi -110078, India. Address at which the books of account are maintained - 6th Floor, Plot No. 14A, Sector-18, Maruti Industrial Complex, Gurugram, Haryana - 122015
6.	Insolvency commencement date in respect of corporate debtor	03/05/2025 (Order dated 07/04/2025 received by the IRP on 03/05/2025)
7.	Estimated date of closure of insolvency resolution process	30/10/2025
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Sumedha Management Solutions Private Limited IBBI/IPE-0020/IPA-1/2022-23/50023
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	2B, Geetanjali Apartment, 8B, Middleton Street, Kolkata- 700071
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	IBBI Registered E-mail ID – info@sumedhamanagement.com Email for correspondence: ip.victorbuildwel@gmail.com
11.	Last date for submission of claims	17/05/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:..... https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Victor Buildwel Private Limited on 03/05/2025 (Order dated 07/04/2025 received by the IRP on 03/05/2025).

The creditors of Victor Buildwel Private Limited are hereby called upon to submit their claims with proof on or before 17/05/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

For SUMEDHA MANAGEMENT SOLUTIONS
PRIVATE LIMITED-IPE
INSOLVENCY PROFESSIONAL
IBBI REGN. No.
IBBI/IPE-0020/IPA-1/2022-23/50023



Authorised Signatory

Mr. Bijay Murmuria, Authorised Insolvency Professional
Sumedha Management Solutions Private Limited
Interim Resolution Professional in the matter of Victor Buildwel Private Limited
Reg. No IBBI/IPE-0020/IPA-1/2022-23/50023

AFA valid till 31/12/2025
AFA - AA1/50023/02/311225/20042

Date: 06/05/2025
Place: Kolkata

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PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF VICTOR BUILDWEL PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Victor Buildwel Private Limited
2. Date of incorporation of Corporate Debtor	15/07/2006
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70109DL2006PTC151000
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Address: YC Co-Working Space, 3rd Floor, Plot No. 94, Dwarka, Sector-13, Opposite Metro Station, Near Radisson Blu Hotel, N.S.I.T. Dwarka, South West Delhi, Delhi -110078, India. Address at which the books of account are maintained - 6th Floor, Plot No. 14A, Sector- 18, Maruti Industrial Complex, Gurugram, Haryana - 122015
6. Insolvency commencement date in respect of Corporate Debtor	03/05/2025 (Order dated 07/04/2025 received by the IRP on 03/05/2025)
7. Estimated date of closure of insolvency resolution process	30/10/2025
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Sumedha Management Solutions Private Limited IBBI/IPE-0020/IPA-1/2022-23/50023
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	2B, Geetanjali Apartment, 8B, Middleton Street, Kolkata- 700071 IBBI Registered E-mail ID - info@sumedhamanagement.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Email for correspondence: ip.victorbuildwel@gmail.com
11. Last date for submission of claims	17/05/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link : https://ibbi.gov.in/en/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Victor Buildwel Private Limited on 03/05/2025 (Order dated 07/04/2025 received by the IRP on 03/05/2025).</p> <p>The creditors of Victor Buildwel Private Limited are hereby called upon to submit their claims with proof on or before 17/05/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Name and Signature of Interim Resolution Professional : Mr. Bijay Murmuria, Authorised Insolvency Professional Sumedha Management Solutions Private Limited Interim Resolution Professional in the matter of Victor Buildwel Private Limited Reg. No IBBI/IPE-0020/IPA-1/2022-23/50023 AFA valid till 31/12/2025 AFA - AA1/50023/02/311225/20042 Place : Kolkata</p>	
Date : 06.05.2025	

BUSINESS STANDARD (DELHI)

